

BEFORE SHRI R.RAGUPATHI, ADDITIONAL SECRETARY & FIRST APPELLATE
AUTHORITY

(Under Section 19 of RTI Act, 2005)
MINISTRY OF LAW & JUSTICE: DEPARTMENT OF LEGAL AFFAIRS
Room No. 419, 'A' Wing,
Shastri Bhavan, New Delhi-110 001

Appeal No.23(32)2012-IC

Dated: 13.03.2012

IN THE MATTER OF:

Shri Reji Mathew,
Puthussery House, Adimaly PO,
Iddukki District
Kerala-685561

Appellant

Versus

Central Public Information Officer,
Ministry of Law & Justice,
Department of Legal Affairs,
Shastri Bhavan, New Delhi.

Respondent

DATE: THIRTEENTH MARCH TWO THOUSAND AND TWELVE

ORDER

13.03.2012

The appeal was taken up for hearing today.

2. The Appellant was absent. From the Respondent side Shri Nirmal Singh, CPIO, Ms. Asha Sota, US, Shri Jagdish Kumar, SO(IC) and Shri Dayasagar, UDC, Notary Cell were present.

3. The Appellant-Applicant filed an RTI application dated 15/10/2011 seeking information relating to Notary. Aggrieved by the information supplied by the Respondent-CPIO vide, letter his dated 11.11.2011, he preferred the present appeal dated 15/02/2012 received on 22/02/2012.

4. On perusal of records placed before me and the comments furnished by the Respondent-CAPIO, I am of the opinion that available information has already been supplied by Respondent-CPIO, vide, his letter dated 11.11.2011. There survives nothing in the appeal and the same deserves to be dismissed.

5. Appeal dismissed.

6. In case, the Appellant is not satisfied/convinced with this Order, he may file 2nd Appeal before the Hon'ble CIC, 2nd Floor, August Kranti Bhavan, Bhikaji Cama Place, New Delhi-110066 within the time period as prescribed under the provision of RTI Act, 2005.

*Imp. (cy)
14/3/2012*


(R. RAGUPATHI)

Additional Secretary & Appellate Authority

Copy to:

- 1) Shri Reji Mathew, Puthussery House, Adimaly PO, Iddukki Kerala-685561 (By Speed Post)